

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO.1098
TO BE ANSWERED ON 4TH DECEMBER, 2015**

QUACK TRADITIONAL MEDICINE PRACTITIONERS

1098. SHRI B. SRIRAMULU:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether there are a large number of quack traditional medicine practitioners working in the country;
- (b) if so, the details thereof indicating the number of such practitioners being caught and punished during the last three years and the current year, State/UT-wise;
- (c) whether this problem is more prevalent in the rural areas in comparison to urban areas and if so, the details thereof; and
- (d) the action plan drawn by the Government to identify and check the activities of such unqualified medical practitioners in the country?

**ANSWER
THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

(a) to (d): Health is a State subject. Accordingly action quack is the responsibility of the State Government. The details of quack traditional medicine practitioners or action taken against them are not maintained by the Ministry of AYUSH. As per the provisions of Indian Medicine Central Council (IMCC) Act, 1970 and Homoeopathy Central Council (HCC) Act, 1973 only the details of the registered practitioners of Indian Systems of Medicine and Homoeopathy are maintained by the two statutory bodies i.e Central Council of Indian Medicine and Central Council of Homoeopathy respectively under this Ministry.

.....